

# RELIANCE HEALTHWISE POLICY WORDINGS

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022-4890 3009 (Paid)

IRDAI Registration No. 103.

Reliance General Insurance Company Limited.

Registered and Corporate Office: 6th Floor,

Oberoi Commerz, International Business Park,

Oberoi Garden City, Off. Western Express Highway,

Goregaon (E), Mumbai-400063

Corporate Indentity No. U66603MH2000PLC128300.

Reliance HealthWise Policy UIN: RELHLIP22185V042122.

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An ISO 9001:2015 Certified Company



#### **PREAMBLE**

this Reliance HealthWise Policy having by a proposal and declaration together with any statement, report or other document which shall be the basis of the contract and shall be deemed to be incorporated herein, has applied to Reliance General Insurance Company Limited (hereinafter called "the

WHEREAS the Policyholder designated in the Policy Schedule to

Company") for the insurance hereinafter set forth and paid appropriate premium and agreed for the Policy Period as specified in the Policy Schedule. NOW THIS POLICY WITNESSETH that subject to the terms. conditions, exclusions and definitions contained herein or

endorsed or otherwise expressed hereon the Company. undertakes, that if during the Policy Period as specified in the Policy Schedule, any claim is incurred which becomes admissible and payable under this Policy then the Company shall pay for such claim, as per terms, conditions and benefits and exclusions

and the limits and Sum Insured as set forth in this Policy

#### **DEFINITIONS**

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Policy, the terms specified below shall have the meanings set forth: 1. "Accident" An Accident means sudden, unforeseen and involuntary event caused by external, visible and violent means.

Any word or expression to which a specific meaning has been

assigned in any part of this Policy or the Policy Schedule shall

bear the same meaning wherever it appears. For purposes of this

- 2. "Act" means the Insurance Act 1938
- 3. "Age" The completed age of the Insured Person as on his
- last Birthday "AIDS" means Acquired Immuno Deficiency Syndrome, a
- condition characterized by a combination of signs and symptoms, caused by Human Immuno Deficiency Virus (HIV), which attacks and weakens the body's immune system making the HIV-positive person susceptible to life threatening conditions or other conditions, as may be
- specified from time to time. "Ambulance" A road vehicle operated by a licensed / authorized service provider and equipped for the transport and paramedical treatment of the person requiring medical attention 6
- "Annexure" A document attached and marked as Annexure to this Policy
- "Any One Illness" means continuous period of illness and it includes relapse within forty-five days from the date of last consultation with the Hospital where treatment has been taken.
- "Authority" An Authority means the Insurance Regulatory and Development Authority of India established under sub section 1 of section 3 of IRDA Act 1999.
- "AYUSH Day Care Centre" means and includes Community Health Centre (CHC), Primary Health Centre (PHC), Dispensary, Clinic, Polyclinic or any such health

- wherever applicable and having facilities for carrying out treatment procedures and medical or surgical / parasurgical interventions or both under the supervision of registered AYUSH Medical Practitioner (s) on day care basis without in-patient services and must comply with all the following criterion:
- Having qualified registered AYUSH Medical Practitioner(s) in charge: Having dedicated AYUSH therapy sections as required and/or has equipped operation theatre where surgical procedures are to be carried out; Maintaining daily records of the patients and making them accessible to the insurance company's authorized

which is registered with the local authorities.

representative. 10. "AYUSH Hospital" is a healthcare facility wherein medical / surgical / Para-surgical treatment procedures and interventions are carried out by AYUSH Medical

Teaching hospital attached to AYUSH College recognized

by the Central Government/Central Council of Indian

c. Having dedicated AYUSH therapy sections as required

and/or has equipped operation theatre where surgical

accessible to the insurance company's authorized

Hospitalization treatments given under Avurveda, Yoga

**Practitioner**(s) comprising of any of the following: Central or State Government AYUSH Hospital or

Medicine/Central Council for Homeopathy; or

- AYUSH Hospital, standalone or co-located with in-patient healthcare facility of any recognized system of medicine, registered with the local authorities, wherever applicable, and is under the supervision of a qualified registered AYUSH Medical Practitioner and must comply with all the
- following criterion:
- a. Having at least 5 in-patients beds; b. Having qualified AYUSH Medical Practitioner in charge
- round the clock:

representative.

procedures are to be carried out:

- d. Maintaining daily records of the patient and making the
- 11. "AYUSH Treatment" refers to the medical and / or
- and Naturopathy, Unani, Siddha and Homeopathy systems. 12. "Bank Rate" means bank rate fixed by the Reserve Bank of
- India(RBI) at the beginning of the financial year in which claim has fallen due.
- 13. "Break in Policy" means the period of gap that occurs at
  - the end of the existing policy term, when the premium due for renewal on a given policy is not paid on or before the premium renewal date or within 30 days thereof. 14. "Cashless facility" means a facility extended by the insurer to the Insured where the payments, of the costs of treatment undergone by the Insured in accordance with the policy terms and conditions, are directly made to the

pre-authorization is approved.

network provider by the insurer to the extent

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daughter of the Insured Person whose completed age is less than 25 years as on the Policy Period Start Date. 16. "Claim" a demand made by the Insured Person or on his behalf, for payment under "Scope of Cover" as covered under the Policy.

15. "Child" means biological or legally adopted son or

- 17. "Company" means Reliance General Insurance Company Limited". 18. "Complainant" means a Policyholder or Prospect or any beneficiary of an insurance policy who has filed a Complaint or
- Grievance against the Company or a Distribution Channel. 19. "Complaint or Grievance" means written expression (includes communication in the form of electronic mail or other electronic scripts), of dissatisfaction by a Complainant with
- insurer. Distribution Channels, intermediaries, insurance intermediaries or other regulated entities about an action or lack of action about the standard of service or deficiency of service of such insurer. Distribution Channels, intermediaries. insurance intermediaries or other regulated entities. Explanation: An inquiry or request would not fall within the definition of the "Complaint" or "Grievance"

20. "Condition precedent" means a policy term or condition upon which the Insurer's liability under the policy is conditional upon. 21. "Congenital Anomaly" refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position. i. Internal Congenital Anomaly: Congenital anomaly which is not in the visible and accessible parts of the body.

- ii. External Congenital Anomaly: Congenital anomaly which is in the visible and accessible parts of the body 22. "Co-payment" means a cost sharing requirement under a health insurance policy that provides that the Policyholder/Insured will bear a specified percentage of the admissible claims amount. A co-payment does not reduce the Sum Insured."Cosmetic Surgery" Surgery / treatment which is primarily done for the enhancement of appearance through surgical and medical techniques. It concerns with
- maintaining normal appearance, restoring or enhancing it. 23. "Cumulative Bonus" means any increase or addition in the Sum Insured granted by the insurer without an associated increase in premium. 24. "Day Care Centre" means any institution established for day care treatment of disease / injuries or a medical setup within a hospital and which has been registered with the local authorities, wherever applicable, and is under supervision of a registered and qualified medical practitioner AND must comply with all minimum criterion as under
  - has qualified nursing staff under its employment; ii. has qualified medical practitioner/s in charge; iii. has fully equipped operation theatre of its own where surgical procedures are carried out; iv. maintains daily records of patients and shall make

more than 24 hours Treatment normally taken on an out-patient basis is not included in the scope of this definition.

because of technological advancement, and

25. "Day Care treatment" means medical treatment, and/or

i. undertaken under General or Local Anesthesia in a

ii. which would have otherwise required hospitalization of

Hospital / Day care centre in less than 24 hours

Day Care Treatment shall only include procedures listed in Annexure "D"

26. "Deductible" means a cost sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity

surgical procedure which is:

- policies and for a specified number of days/hours in case of hospital cash policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
- 27. "Dependent" means financially dependent on the Insured Person and does not have independent source of income. 28. "Dental Treatment" means a treatment related to teeth or
- structures supporting teeth including examinations, filings (where appropriate), crowns, extractions and surgery. 29. "Disclosure to information norm" The Policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis-description
- or non-disclosure of any material fact. 30. "Distribution Channels" means persons and entities authorised by the Authority to involve in sale and service of insurance products. For the purpose of this **Policy** it means the
- Distribution Channels who is an Intermediary of the Company. 31. "Domiciliary Hospitalisation" means medical treatment for an illness/disease/injury which in the normal course would require care and treatment at a Hospital but is actually taken while confined at home under any of the following

ii. the patient takes treatment at home on account of non-

unexpectedly, and requires immediate care by a Medical

**Practitioner** to prevent death or serious long term impairment

maximum of two dependent children below the age of 25 years.

immediately following the premium due date during which a

payment can be made to renew or continue a policy in force

without loss of continuity benefits such as waiting period and coverage of pre-existing diseases. Coverage is not available for

availability of room in a Hospital.

of the insured person's health.

- circumstances: i. the condition of the patient is such that he/she is not in a condition to be removed to a Hospital, or
- 32. "Emergency Care" means management for an illness or injury which results in symptoms which occur suddenly and
- 33. "Family" means the Insured Person, his/her lawful spouse and
  - 34. "Grace Period" means the specified period of time

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these accessible to the Company's authorized

the period for which no premium is received.

personnel.

which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:

35. "Hospital" means any institution established for inpatient

care and day care treatment of illness and/or injuries and

- i. has qualified nursing staff under its employment round the clock: ii. has at least 10 inpatient beds, in towns having a population of less than 10,00,000 and 15 inpatient beds in all other places; iii. has qualified medical practitioner(s) in charge round the
- clock:
- iv. has a fully equipped operation theatre of its own where surgical procedures are carried out; v. maintains daily records of patients and makes these
- accessible to the insurance Company's authorized personnel 36. "Hospitalisation" means admission in a Hospital for a minimum period of 24 consecutive 'Inpatient Care' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive
- hours. 37. "Intensive Care Unit" means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated Medical Practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the
- ordinary and other wards 38. "ICU Charges" means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
- 39. "Illness" means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment. i. Acute condition - Acute condition is a disease, illness or
- injury that is likely to response quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery Chronic condition - A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics: a. it needs ongoing or long-term monitoring through

to be special trained to cope with it

symptoms

d. it continues indefinitely

e. it recurs or is likely to recur

- consultations, examinations, check-ups, and /or tests b. it needs ongoing or long-term control or relief of
- c. it requires rehabilitation for the patient or for the patient

support vital system function(s) to treat single or multiple vital organ failure(s) and requires interpretation of multiple physiological parameters and application of advanced

complex decision making to assess, manipulate and

technology: or iv. Critical Care being provided in critical care areas such as coronary care unit, intensive care unit, respiratory care unit, or the emergency department and

40. "Injury" means accidental physical bodily harm excluding

41. "Inpatient Care" means treatment for which the insured

42. "Insured Person/Insured" means a person accepted by the

43. "Life Threatening Medical Condition"/"Life threatening

Person which has any of the following characteristics:

pulse, temperature and respiratory rate)' or

certified by a Medical Practitioner.

has been received by the Company.

covered event.

illness or disease solely and directly caused by external.

violent, visible and evident means which is verified and

person has to stay in a hospital for more than 24 hours for a

Company to be insured under this Policy and who meets and

continues to meet all the eligibility requirements and whose

name specifically appears under Insured /Insured Person in

the Policy Schedule and with respect to whom the premium

condition" is a medical condition suffered by the Insured

i. Markedly unstable vital parameters (blood pressure,

ii. Acute impairment of one or more vital organ systems

iii. Critical Care being provided, which involves highly

(involving brain, heart, lungs, liver, kidneys and pancreas);

- v. Is certified by the attending Medical Practitioner as a Life **Threatening Medical Condition** 44. "Maternity Expenses" Maternity expenses means;
  - i. Medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections
  - incurred during Hospitalization);
  - ii. expenses towards lawful medical termination of
  - pregnancy during the policy period "Medical Advice" means any consultation or advice from a Medical Practitioner including the issuance of any prescription
- or follow-up prescription. 46. "Medical Expenses" means those expenses that an Insured Person has necessarily and actually incurred for medical
  - treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
- registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State -l 06 l-

"Medical Practitioner" means a person who holds a valid

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iurisdiction of license. The registered practitioner should not be the insured or close member of the family. Medical Practitioner for Mental Illness shall be in

Government and is thereby entitled to practice medicine

within its jurisdiction; and is acting within its scope and

accordance with The Mental Healthcare Act 2017 'Physician', wherever mentioned under this Policy shall

also satisfy the definition of a Medical Practitioner. 48. "Mental Illness" means a substantial disorder of thinking.

mood, perception, orientation or memory that grossly impairs judgment, behavior, capacity to recognize reality or ability to meet the ordinary demands of life, mental conditions associated with the abuse of alcohol and drugs. but does not include mental retardation which is a condition of arrested or incomplete development of mind of a person, specially characterised by sub normality of intelligence. 49. "Medically Necessary Treatment" means any treatment,

tests, medication, or stay in hospital or part of a stay in

i. is required for the medical management of the illness or iniury suffered by the Insured Person: ii. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope,

hospital which:

- duration, or intensity; iii. must have been prescribed by a medical practitioner; iv. must conform to the professional standards widely
- accepted in international medical practice or by the medical community in India. 50. "Migration" means, the right accorded to health insurance
- policyholders (including all members under family cover and members of group Health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same insurer.
- 51. "Network Provider" means hospitals or health care providers enlisted by an insurer, TPA or jointly by an Insurer and TPA to provide medical services to an Insured Person by a cashless facility
- 52. "New Born Baby" means baby born during the Policy Period and is aged up to 90 days 53. "Nominee" means the person whose name specifically appears as such in the Policy Schedule and is the person to whom the proceeds under this Policy, if any, shall become payable in the event of the death of the Policyholder/Insured
- the Policyholder himself. 54. "Non-Network Provider" means any hospital, day care centre or other provider that is not part of the network.

Person. Nominee for all other Insured Person(s) shall be

55. "Notification of Claim" Notification of claim means the process of intimating a claim to the insurer or TPA through

any of the recognized modes of communication.

- 66. "Pre-existing Disease" means any condition, ailment,
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65. "Portability" means the right accorded to an Individual

- prior to the effective date of the policy issued by the insurer or its reinstatement or

56. "Out-Patient (OPD) Treatment" means the one in which

57. "Plan" means a specific set or sub-set of coverages, limits,

as a day care or in-patient

in the Policy Schedule

such

Schedule.

Schedule

provided that:

another insurer

injury or disease

required, and

contract and must be read together

benefits under the Policy are subject to.

the Insured visits a clinic/hospital or associated facility like a consultation room for diagnosis and treatment based on the

advice of a Medical Practitioner. The Insured is not admitted

Deductibles, Co-pays, terms and conditions as pre-defined

under this Policy. The three plans Standard, Silver and Gold

plan available under this product are summarized in Section

7 of COVERAGE SUMMARY. The applicable plan under

this Policy is as selected by the Policyholder and specified

Policyholder providing cover as detailed in the Policy Terms

and Conditions, the Proposal form, Policy Schedule,

Endorsements, if any and Annexures, which form part of the

part of the Policy mentioning apart from other details,

Policyholder's details, details of the Insured Person, the

Sum Insured, the Policy Period, Premium paid (including

duties, taxes and levies thereon) and the limits to which

whose name specifically appears in the Policy Schedule as

Policy Period Start Date and ending on the Policy Period

End Date and as specifically appearing in the Policy

60. "Policyholder" means the person who is the proposer and

61. "Policy Period" means the period commencing from the

62. "Policy Period End Date" the date on which the Policy

63. "Policy Period Start Date" the date on which the Policy

64. "Post-hospitalisation Medical expenses" Post-

commences, as specifically appearing in the Policy

hospitalization Medical Expenses means medical expenses

incurred during predefined number of days immediately

after the insured person is discharged from the hospital

i. Such Medical Expenses are for the same condition for

ii. The inpatient hospitalization claim for such

health insurance policyholder (including all members under

family cover) to transfer the credit gained for pre-existing

conditions and time bound exclusions, from one insurer to

i. That is/are diagnosed by a physician within 48 months

which the insured person's hospitalization was

hospitalization is admissible by the insurance company.

expires, as specifically appearing in the Policy Schedule

58. "Policy" The Company's contract of insurance with the

59. "Policy Schedule" The Schedule attached to and forming

by the insurer or its reinstatement 67. "Pre-hospitalisation Medical expenses" Prehospitalization Medical Expenses means medical expenses incurred during pre defined number of days preceding the hospitalization of the Insured Person, provided that: Such Medical Expenses are incurred for the same

ii. For which medical advice or treatment was

recommended by, or received from, a physician within

48 months prior to the effective date of the policy issued

- condition for which the Insured Person's Hospitalization was required, and ii. The In-patient Hospitalization claim for such
- Hospitalization is admissible by the Insurance Company 68. "Proposal Form" means a form to be filled in by the
- Prospect in written or electronic or any other format as approved by the Authority, for furnishing all material information as required by the insurer in respect of a risk, in order to enable the insurer to take informed decision in the context of underwriting the risk, and in the event of acceptance of the risk, to determine the rates, advantages. terms and conditions of the cover to be granted Explanation: "Material Information" shall mean all important,

essential and relevant information sought by the Company in the proposal form and other connected documents to

enable him to take informed decision in the context of

- underwriting the risk 69. "Prospect" means any person who is potential customer of an insurer and is likely to enter into an insurance contract either directly with the insurer or through a Distribution Channel.
- 70. "Prospectus" means a document either in physical or electronic or any other format issued by the insurer to sell or promote the insurance products
- 71. "Qualified nurse" means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any State of India.
- 72. "Reasonable and Customary charges" means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or
- similar services, taking into account the nature of the illness / injury involved. 73. "Renewal" means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.
- 74. "Room Rent" means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses.
- 75. "Senior Citizen" means any person who has completed sixty or more years of age as on the date of commencement/Policy Period Start Date or renewal of policy.

operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a Medical Practitioner.

78. "Telemedicine" means Medical consultation service

availed via telecommunications and digital communication

technologies by the Insured Person from a Medical

Practitioner while taking treatment for the health condition

that has resulted in an admissible Claim under a cover in

established medical practice in India, is treatment

76. "Sum Insured" means the sum as specified in the Policy

77. "Surgery or Surgical Procedure" means manual and / or

Schedule, which sum represents the Company's maximum

liability for any or all claims under this Policy during the

this Policy. Such Telemedicine services shall be delivered in compliance with the Medical Council of India's 'Telemedicine Practice Guidelines' dated March 2020 or its subsequent amendments, if any. 79. "Unproven / Experimental Treatments" treatment including drug experimental therapy which is not based on

experimental or unproven

#### SCOPE OF COVER

Policy Schedule.

Healthcare Act. 2017.

Policy Period.

The Policy Schedule and all Endorsement Schedules shall be as per terms and conditions accepted and agreed with the Policyholder.

The Company hereby agrees subject to the terms, conditions and exclusions contained or expressed in the Policy, to compensate the Insured Person as per the covers and limits specified in the

In addition to the terms laid out herein, liability arising due to any

treatment relating to Mental Illness shall be assessed in

accordance with the relevant provisions of The Mental

illness / injury contracted or sustained by the Insured

viii. The cost of prosthetic and other devices or equipment if

The total payment under all benefits under the Policy shall not exceed the Sum Insured mentioned in the Policy Schedule (and

the additional Critical Illness Sum Insured if applicable). 2A BASIC COVERS

2.1 In Patient Hospitalization This benefit covers Medical Expenses incurred by the

Insured Person during the Policy Period on In-Patient

Hospitalisation (including AYUSH Hospitalization) for

Room Rent ii. Nursing Expenses

Person. Medical Expenses shall include:

iii. Intensive Care Unit (ICU) Charges

iv. Fees of Medical Practitioner including Surgeon &

anesthetist

v. Anesthesia, blood, oxygen, operation theatre charges,

surgical appliances vi. Medicines, drugs and consumables vii. Diagnostics procedures

> implanted internally during a Surgical Procedure unless specifically excluded

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#### 2.2 **Domiciliary Hospitalisation**

This benefit covers payment of Medical Expenses incurred during the Policy Period for Medically Necessary Treatment pertaining to Domiciliary Hospitalisation of the Insured

- Person provided that: i. The condition for which the medical treatment is required continues for at least 3 continuous and completed days, in which case the Company will pay for
- the Medical Expenses incurred from the first day of Domiciliary Hospitalisation, and ii. The payment under Domiciliary Hospitalisation benefit shall be limited to 10% of the Sum Insured, and shall, in
- no case cover expenses incurred for: a. Treatment of any of the following illness / injury:
- Asthma
  - · Bronchitis

  - Chronic nephritis and nephritic syndrome
  - · Diarrhea & all types of dysenteries including gastroenteritis
  - Diabetes mellitus and insipidus Epilepsy
  - Hypertension
  - Influenza, cough and cold
  - All psychiatric or psychosomatic disorders
  - Pyrexia of unknown origin for less than 10 days
  - Tonsillitis and upper respiratory tract infection including larvngitis & pharangitis
  - · Arthritis, Gout and Rheumatism.
- Domiciliary Hospitalisation benefit also covers Medical Expenses

## on Qualified Nurses engaged on the written medical advice of the

#### attending Medical Practitioner.

# 2.3 Day care treatment

Expenses incurred for medically necessary treatment pertaining to Day Care treatment of the Insured Person, on the written advice of a Medical Practitioner. The list of covered Day Care Treatments is appended as per

This benefit covers, up to the Sum Insured, the Medical

Annexure D.

# 2.4 Pre-Hospitalisation Medical Expenses

This benefit covers relevant Pre-Hospitalisation Medical Expenses incurred by the Insured Person during the Policy Period, for number of days as specified in Policy Schedule.

2.5 Post-Hospitalisation Medical Expenses This benefit covers relevant Post-Hospitalisation Medical Expenses incurred by the Insured Person during the Policy Period, for number of days as specified in Policy Schedule.

## 2.6 Pre-Existing Disease

This Policy covers relevant Medical Expenses of the Insured Person incurred from the 3rd continuous year/5th continuous year of the Policy with the Company (depending upon the plan chosen and as specified in the Policy

Existing Disease, subject to all other terms and conditions

under the Policy. This cover may be made available earlier than 3rd or 5th continuous Policy year in accordance with any reduction applicable to the Section 3.1 Pre-Existing Disease Waiting Period according to the terms and conditions of the Policy. 2.7 Critical illness

Schedule), for Medically Necessary Treatment of Pre-

This benefit, if applicable to the chosen plan and specified

in the Policy Schedule, provides for an additional amount equivalent to the Sum Insured opted under In-patient

Hospitalisation, towards treatment of listed Critical

illness, medical event or surgical procedure as specifically

Illnesses. For the purposes of this Policy and the determination of the Company's liability under it, the Insured Event in relation to the Insured, shall mean any

defined below whose signs or symptoms first commence and first diagnosis occurs more than 30 days after the Policy Period Start Date and shall only include those

## defined hereunder. **Cancer of Specified Severity**

- i. A malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma
- ii. The following are excluded a. All tumors which are histologically described as
- carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non-invasive, including but not
- b. Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond; c. Malignant melanoma that has not caused invasion beyond the epidermis;

limited to: Carcinoma in situ of breasts, Cervical

as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification

d. All tumors of the prostate unless histologically classified

**T2N0M0** 

- - e. All Thyroid cancers histologically classified as T1N0M0 (TNM Classification) or below:

dysplasia CIN-1, CIN-2 and CIN-3.

- f. Chronic lymphocytic leukemia less than RAI stage 3 g. Non-invasive papillary cancer of the bladder
- histologically described as TaN0M0 or of a lesser classification, h. All Gastro-Intestinal Stromal Tumors histologically
  - classified as T1N0M0 (TNM classification) or below and with mitotic count of less than or equal to 5/50 HPFs; i. All tumors in the presence of HIV infection.
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## **Open Chest CABG**

- i. The actual undergoing of heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting done via a
- sternotomy (cutting through the breast bone) or minimally invasive keyhole coronary artery bypass procedures. The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist.
- ii. The following are excluded: a. Angioplasty and/or any other intra-arterial procedures. Myocardial Infarction (First Heart Attack of specific
- severity) i. The first occurrence of heart attack or myocardial infarction, which means the death of a portion of the
  - heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for Myocardial Infarction should be evidenced by all of the following

a. A history of typical clinical symptoms consistent with

c. Elevation of infarction specific enzymes, Troponins

the diagnosis of acute myocardial infarction (For

- e.g. typical chest pain) b. New characteristic electrocardiogram changes
- or other specific biochemical markers. ii. The following are excluded:
- a. Other acute Coronary Syndromes
  - b. Any type of angina pectoris
- c. A rise in cardiac biomarkers or Troponin T or I in absence of overt ischemic heart disease OR
- following an intra-arterial cardiac procedure Kidney Failure requiring Regular Dialysis End stage renal disease presenting as chronic irreversible

failure of both kidneys to function, as a result of which either

- regular renal dialysis (haemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.
- Multiple Sclerosis with persisting symptoms
- i. The unequivocal diagnosis of Definite Multiple Sclerosis

sclerosis and

HIV are excluded.

confirmed and evidenced by all of the following:

continuous period of at least 6 months.

- a. investigations including typical MRI findings which unequivocally confirm the diagnosis to be multiple
- ii. Other causes of neurological damage such as SLE and

b. there must be current clinical impairment of motor or

sensory function, which must have persisted for a

- Major Organ / Bone Marrow Transplant
- The actual undergoing of a transplant of:
- One of the following organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or

- The following are excluded: Other stem-cell transplants
- ii. Where only islets of langerhans are transplanted
- 7. Stroke resulting in permanent symptoms i. Any cerebrovascular incident producing permanent

specialist Medical Practitioner.

ii. Human bone marrow using haematopoietic stem cell The undergoing of a transplant has to be confirmed by a

medical practitioner and evidenced by typical clinical

symptoms as well as typical findings in CT Scan or MRI

- neurological sequelae. This includes infarction of brain
- tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial
- source. Diagnosis has to be confirmed by a specialist
- of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced. ii. The following are excluded:
  - a. Transient ischemic attacks (TIA) b. Traumatic injury of the brain
- Vascular disease affecting only the eye or optic nerve or vestibular functions.
- **Aorta Graft Surgery**

The actual surgical repair of an aortic aneurysm (an abnormal

- bulge in the wall of the aortic blood vessel causing the aorta to
- dilate or widen and the aortic valve to leak leading to bursting
- of arterial wall) for the first time by a surgeon. The diagnosis to
- be evidenced by any two of the following: i. Computerised tomography (CT) scan
- ii. Magnetic resonance imaging (MRI) scan iii. Echocardiography (an ultrasound of the heart)

iv. Abdominal ultrasound (for associated abdominal

Total and irrecoverable loss of use of two or more limbs as a

result of injury or disease of the brain or spinal cord. A

specialist medical practitioner must be of the opinion that

at least Class IV of the New York Heart Association

ii. The NYHA Classification of Cardiac Impairment are as

a. Class III: Marked limitation of physical activity.

Comfortable at rest, but less than ordinary activity

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- aneurysms)
- v. Angiography (an x-ray of the blood vessels) Permanent Paralysis of Limbs

- - the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.

  - 10. Primary (Idiopathic) Pulmonary Hypertension

  - i. An unequivocal diagnosis of Primary (Idiopathic)
  - Pulmonary Hypertension by a Cardiologist or specialist in

  - respiratory medicine with evidence of right ventricular
  - enlargement and the pulmonary artery pressure above 30
  - mm of Hg on Cardiac Cauterization. There must be permanent irreversible physical impairment to the degree of

Classification of cardiac impairment.

causes symptoms.

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RELIANCE HEALTHWISE POLICY WORDINGS

Symptoms may be present even at rest. ii. Pulmonary hypertension associated with lung disease.

without discomfort

b. Class IV: Unable to engage in any physical activity

chronic hypoventilation, pulmonary thromboembolic disease, drugs and toxins, diseases of the left side of the heart, congenital heart disease and any secondary

## cause are specifically excluded.

#### This benefit covers the Medical expenses incurred during

2.8 Donor Expenses

the Policy Period towards the In-patient Hospitalisation of donor, in case of a major organ transplant ,subject to the overall limit of the Sum Insured and Plan opted and

specified in the Policy Schedule, provided that The organ donation is in accordance with The Transplantation of Human Organs Act, 1994 (amended) and other applicable laws and rules.

Hospitalization claim under the Policy. iii. The organ donated is for the use of the Insured Person

ii. The Company has admitted the Insured Person's

iv. Company shall not pay the donor's Pre and Post **Hospitalization Expenses** 

#### 2.9 Cost of health check up The Company shall provide Reimbursement of the cost of

medical check-up up to 1% of average Sum Insured for Individual Policies and up to 1.25% of Sum Insured for Floater covers, once at the end of a block of four consecutive and continuous Policy years provided there are no claims reported under the Policies by any Insured Person, during this block. The limit specified for Individual Policies applies to each Insured Person, and that specified

for floater cover is the overall limit available for all members.

#### 2.10 Modern Treatment

This benefit covers the Insured Person upto 50% of Sum Insured for the Medical Expenses incurred during the Policy Period on In Patient Hospitalisation or DayCare Treatment or Domiciliary Hospitalisation for the below mentioned

- Uterine Artery Embolization and HIFU i.
- **Balloon Sinuplasty** iii. Deep Brain Stimulation

Modern Treatment Methods:

- iv. Oral Chemotherapy
- Immunotherapy-Monoclonal Antibody to be given as
- injection
- vi. Intra Vitreal injections vii. Robot surgeries
- viii. Stereotactic radio surgeries
- ix. Bronchial Thermoplasty x. Vaporization of the prostrate (Green laser treatment or
- holmium laser treatment)
- xi. IONM- (Intra Operative Neutro Monitoring)

xii. Stem Cell therapy: including Hematopoietic stem cells

for bone marrow transplant for hematological conditions

2B. Value Added Covers Benefits under this Section are Value added services

terms under Sections 2.1 to 2.15

The claim under this benefit shall be subject to all other

payable up to the limit as specified in the Policy Schedule and shall not exceed the Sum Insured opted by the Insured

during the Policy Period. Benefits under each value added cover shall be available separately to each Insured Person and available per Hospitalization.

A valid claim should have been admitted under the basic cover of the Policy, for admission of liability under each of the value added covers.

2.11 Daily Hospitalization Allowance

This benefit provides for payment to the Insured Person of Daily Hospital Allowance up to limits specified in the Policy

Schedule in case of hospitalization exceeding 3 days. 2.12 Nursing Allowance

This benefit provides an allowance up to the limit as specified in the Policy Schedule for services of a Qualified Nurse at the

Insured Person's residence or the Hospital on the medical advice which is confirmed as medically necessary by the

attending Medical Practitioner and the same relate directly to an illness / injury for which the Company has admitted a Hospitalization claim for Insured Person. 2.13 Local Road Ambulance Service

This benefit indemnifies the Insured Person for Reasonable and Customary charges up to the limit as specified in the Policy Schedule incurred for his / her

transportation by Ambulance to the Hospital for which a claim is admitted by the Company under Benefits 2.1 or 2.3 of this Policy. 2.14 Recovery Benefit

This Policy provides for payment of the sum as specified in

the Policy Schedule in the event that a covered Hospitalization of the Insured Person exceeds a period of 10 days. This benefit is applicable, separately, to all the

members of the floater irrespective of the number of occurrences during the Policy Period. It is subject to overall

limit of the Sum Insured. 2.15 Expenses on accompanying person

This benefit provides a per day amount to Insured Person as

specified in the Policy Schedule, for the expenses incurred by the accompanying person during In-Patient

Policy. 2C. Optional Covers

The covers listed below are optional covers and are

premium, subject to below mentioned terms, conditions, and exclusions

2.16 Voluntary Aggregate Deductible

Under this option, the Company shall provide a discount in

the premium, if the Policyholder opts annual Aggregate

Hospitalization of the Insured Person for which the

Company has admitted a claim under Benefit 2.1 of this

available to the Insured Persons, on payment of appropriate

Aggregate Deductible shall be expressly mentioned in the Policy Schedule. This benefit is subject to following:

Deductible under the Policy. The agreed limits of annual

Deductible under this benefit is an annual Aggregate Deductible. For a claim to become payable, the sum of all admissible claims under the Policy, subject to Policy

terms and conditions, in a given Policy Period has to exceed the annual Aggregate Deductible as mentioned in the Policy Schedule. ii. Incase of Individual Policy, the Aggregate Deductible

shall apply on individual basis and incase of a floater policy, shall apply on floater basis. iii. The annual Aggregate Deductible shall not be applicable on Benefit no - 2.9 Cost of health check up,

Benefit no - 2.11 Daily Hospitalization Allowance. Benefit no - 2.12 Nursing Allowance. Benefit no - 2.14 Recovery Benefit and Benefit no - 2.15 Expenses on accompanying person

#### 2.17 Co-Payment Under this option, the Company shall provide a discount in

the premium, if the Policyholder opts a Co-payment under the Policy. The agreed limits of Co-Payment shall be expressly mentioned in the Policy Schedule. This benefit is subject to following: i. Co-Payment shall be applicable on each and every claim admissible and payable under the Policy.

ii. In case of Individual Policy, the Co-Payment shall apply on individual basis and in case of a floater policy, shall apply on floater basis. iii. The Co-Payment shall not be applicable on Benefit no-

2.9 Cost of health check up, Benefit no-2.11 Daily Hospitalization Allowance, Benefit no -2.12- Nursing Allowance. Benefit no 2.14 Recovery Benefit and Benefit no-2.15 Expenses on accompanying person

Note: The Policyholder can opt either Benefit 2.16 Voluntary Aggregate Deductible or Benefit 2.17 Co-Payment under the Policy. 2.18 Change in Room Rent Limit

# Under this option, the Policyholder shall be allowed to opt the

Room Rent category (as specified in the Coverage Summary) for hospitalizations allowable under Section 2 of this Policy. if so requested by the Policyholder and explicitly accepted by the Company. The agreed Room Rent category shall be expressly mentioned in the Policy Schedule.

## **Waiting Period**

The Waiting Periods as defined in Clause 3.1, 3.2 &3.3 shall be applicable individually for each Insured Person and Claims shall be assessed accordingly, irrespective of whether the Sum Insured is on individual or floater basis.

If there is any Break in Policy then the waiting periods including that for Pre-existing Disease shall be applicable afresh and the look-back period of 4 years for Pre-existing Disease shall be counted from the fresh Policy Period Start Date.

The Company shall not be liable to make any payment under the Policy in connection with or in respect of following

3.1 Pre-Existing Diseases (Code-Excl 01) i. Expenses related to the treatment of a pre-existing

pre-existing disease is subject to the same being

shall apply afresh to the extent of Sum Insured

waiting period specified for pre-existing diseases, then

the same would be reduced to the extent of prior

the longer of the two waiting periods shall apply.

declared at the time of application and accepted by us.

expenses till the expiry of waiting period mentioned below.

Disease (PED) and its direct complications shall be excluded until the expiry of 24/48 months (as specified

in the Policy Schedule) of continuous coverage after the date of inception of the first policy with us.ii.In case of

enhancement of Sum Insured the exclusion shall apply afresh to the extent of Sum Insured increase. iii. If the Insured Person is continuously covered without any Break as defined under the portability norms of the extant IRDAI (Health Insurance) Regulations, then

waiting period for the same would be reduced to the extent of prior coverage. iv. Coverage under the policy after the expiry of 24/48 months (as specified in the Policy Schedule) for any

3.2 Specific Waiting Period (Code-Excl 02)

Expenses related to the treatment of the following listed

conditions, surgeries/treatments shall be excluded until the

expiry of 12 months of continuous coverage, as may be the case after

i. the date of inception of the first policy with the insurer. This exclusion shall not be applicable for claims arising

due to an accident

ii. In case of enhancement of Sum Insured the exclusion

iii. If any of the specified disease/procedure falls under the

iv. The waiting period for listed conditions shall apply even

if contracted after the policy or declared and accepted without a specific exclusion.

v. If the Insured Person is continuously covered without any Break as defined under the applicable norms on portability stipulated by IRDAI, then waiting period for

increase.

coverage. 12 months waiting period list:

Cataract

Benign Prostatic Hypertrophy

Myomectomy, Hysterectomy or menorrhagia or fibromyoma unless because of malignancy Dilation and curettage

Gastric and Duodenal ulcers

Hernia, hydrocele, congenital internal anomaly/

diseases, fistula in anus, sinusitis

Skin and all internal tumors/ cysts/nodules/ polyps of

any kind including breast lumps unless malignant /adenoids and hemorrhoids Dialysis required for chronic renal failure

## Expenses related to the treatment of any illness within

3.3 First Thirty Days Waiting Period (Code-Excl 03)

be excluded except claims arising due to an accident. provided the same are covered. ii. This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve

30 days from the first policy commencement date shall

- months iii. The within referred waiting period is made applicable to
- the enhanced Sum Insured in the event of granting higher Sum Insured subsequently

#### **EXCLUSIONS** 4.1 General Exclusions

#### The Company shall not be liable to make any payment

under the policy, in respect of any expenses incurred in connection with or in respect of: i. Investigation & Evaluation (Code: Excl04)

- a. Expenses related to any admission primarily for diagnostics and evaluation purposes
- b. Any diagnostic expenses which are not related or not incidental to the current diagnosis and treatment are excluded
- ii. Rest Cure, rehabilitation and respite care (Code:Excl05) Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:
  - living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons. b. Any services for people who are terminally ill to

a. Custodial care either at home or in a nursing facility

for personal care such as help with activities of daily

- address physical, social, emotional and spiritual needs
- Expenses related to the surgical treatment of obesity that
- does not fulfil all the below conditions: a. Surgery to be conducted is upon the advice of the
  - b. The surgery/Procedure conducted should be supported by clinical protocols
  - c. The member has to be 18 years of age or older and

Doctor

- greater than or equal to 35 in conjunction with

- any of the following severe co-morbidities
  - following failure of less invasive methods of weight loss:
  - o Coronary heart disease
- o Severe Sleep Apnea o Uncontrolled Type2 Diabetes

- Expenses related to any treatment, including surgical
  - management, to change characteristics of the body to those of the opposite sex

iv. Change-of-Gender treatments (Code: Excl 07):

- v. Cosmetic or Plastic Surgery (Code: Excl 08):
- Expenses for cosmetic or plastic surgery or any
- treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer
- or as part of medically necessary treatment to remove a
- direct and immediate health risk to the insured. For this
  - to be considered a medical necessity, it must be certified by the attending Medical Practitioner
- Expenses related to any treatment necessitated due to participation as a professional in hazardous or

Hazardous or Adventure sports (Code: Excl 09):

consequent upon any Insured Person committing or

admissible. However, in case of life threatening

Providers refer website- www.reliancegeneral.co.in)

Treatment for, Alcoholism, drug or substance abuse or

Treatments received in heath hydros, nature cure

clinics, spas or similar establishments or private beds registered as a nursing home attached to such

establishments or where admission is arranged wholly

**Excl14):** Dietary supplements and substances that can

be purchased without prescription, including but not

limited to Vitamins, minerals and organic substances

unless prescribed by a medical practitioner as part of

the treatment for correction of eye sight due to

Expenses related to any unproven treatment, services

and supplies for or in connection with any treatment.

Unproven treatments are treatments, procedures or

supplies that lack significant medical documentation to

xii. Refractive Error (Code: Excl 15): Expenses related to

hospitalization claim or day care procedure

xiii. Unproven Treatments-Code (Code: Excl 16)

refractive error less than 7.5 dioptres

support their effectiveness.

xi. Dietary Supplements & Substances (Code:

ix. Substance Abuse and Alcohol (Code: Excl12):

any addictive condition and consequences thereof

x. Wellness and Rejuvenation (Code:Excl13):

- adventure sports, including but not limited to, parajumping, rock climbing, mountaineering, rafting, motor racing, horse racing or scuba diving, hand gliding, sky diving, deep-sea diving.
- vii. Breach of law (Code: Excl 10): Expenses for treatment directly arising from or
- attempting to commit a breach of law with criminal intent
- viii. Excluded Providers (Code: Excl 11):
- Expenses incurred towards treatment in any Hospital or by any Medical Practitioner or any other provider
- specifically excluded by the Insurer and disclosed in its website / notified to the policyholders are not
- situations or following an accident, expenses up to the stage of stabilization are payable but not the complete claim. (For updated and detailed list of Excluded

or partly for domestic reasons.

- iii. Obesity/Weight Control (Code:Excl06):

  - d. Body Mass Index (BMI);
    - greater than or equal to 40 or
      - o Obesity-related cardiomyopathy
        - - <del>-</del>| 20 ⊦

a. Any type of contraception, sterilization b. Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI c. Gestational Surrogacy Reversal of sterilization XV. Maternity Expenses (Code - Excl 18)

Sterility and Infertility (Code: Excl 17):

Expenses related to sterility and infertility. This includes:

Medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during

xiv.

hospitalization) except ectopic pregnancy; b. expenses towards miscarriage (unless due to an pregnancy during the Policy Period.

accident) and lawful medical termination of xvi. Circumcision: Circumcision unless necessary for treatment of an illness not excluded hereunder, or, as may be necessitated due to an accident. xvii **Dental Treatment:** Any dental treatment or surgery unless necessitated due to an Injury and requiring

Hospitalization xviii. Treatment outside Discipline: Treatment taken from anyone not falling within the scope of definition of Medical Practitioner or from a Medical Practitioner who is practicing outside the discipline for which he is licensed or any kind of self-medication Hearing Aids and Spectacles: Any charges xix.

incurred on hearing aids, cost of spectacles, contact lenses and routine eye and ear examinations **Documentation charges:** Any charges incurred to YY procure any medical certificate, treatment/Illness related documents pertaining to any period of Hospitalization/Illness

Artificial Life Support Equipment: Artificial life maintenance, including life support machine use, where such treatment will not result in recovery or restoration of the previous state of health xxii. RMO charges, service charges and alike: Expenses related to any kind of RMO charges, service charge where nursing charges are also charged, night charges levied by the Hospital under whatever head. xxiii. STDs: Any condition directly or indirectly caused by

or associated with any sexually transmitted disease, including Genital Warts, Syphilis, Gonorrhoea, Genital Herpes, Chlamydia, Pubic Lice and Trichomoniasis, , Human T-Cell Lymphotropic Virus Type III (HTLV-III or IITLB-III) or Lymphadenopathy Associated Virus (LAV) or the mutants derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind. xxiv. External durable medical equipment: Any expenses

stockings of any kind, diabetic footwear,

incurred on corrective devices, external durable

medical equipment of any kind, like wheelchairs,

walkers, belts, collars, caps, splints, braces,

radioactivity capable of causing any Illness, incapacitating disablement or death. Chemical attack/ weapons means the emission,

glucometer/thermometer, crutches, ambulatory

devices, instruments used in treatment of sleep

apnea syndrome (C.P.A.P) or continuous ambulatory peritoneal dialysis (C.A.P.D.) and oxygen

Transplant other than from human body:

Expenses incurred on organ transplant surgery

involving organs not harvested from a human body

Sleep Apnea: Any treatment related to sleep apnea,

External Congenital Anomaly: Treatment of

Vaccination and Immunization: All preventive care.

vaccination, including inoculation and immunizations

Prostheses: Prostheses, corrective devices and

medical appliances, which are not, required intra-

operatively or for the disease/ illness/ injury for which

Donor Transplant Expenses: All expenses related

to donor screening, treatment, including surgery to

remove organ(s) from the donor, in case of transplant

Non-Allopathy: Any expenses related to Non-

Nuclear Attack: Nuclear, Chemical or Biological

attack/ weapons, contributed to, caused by, resulting

from or from any other cause or event contributing

concurrently or in any other sequence to the loss,

Nuclear attack/ weapons means the use of any

nuclear weapon or device or waste or

combustion of nuclear fuel or the emission.

discharge, dispersal, release or escape of

fissile/ fusion material emitting a level of

discharge, dispersal, release or escape of any

solid, liquid or gaseous chemical compound which,

when suitably distributed, is capable of causing

discharge, dispersal, release or escape of any

pathogenic (disease producing) micro-

organism(s) and/or biologically produced

toxin(s) (including genetically modified

organisms and chemically synthesized toxins)

claim or expense. For the purpose of this Clause:

allopathic treatment, except for AYUSH treatment.

xxxiii. Overseas Treatment: Treatment received outside

xxxiv. Non-medical expenses: Any non-medical expenses mentioned in Annexure A"

concentrator for asthmatic condition.

general debility convalescence.

External Congenital Anomaly.

xxviii. Self-injury: Any intentional self-inflicted Injury

(except in case of post-bite treatment).

the Insured Person was hospitalised.

XXV

xxvi.

xxvii.

yyiy

XXX.

xxxi.

xxxii.

surgery.

any Illness, incapacitating disablement or death. Biological attack/ weapons means the emission,

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which are capable of causing any Illness, incapacitating disablement or death.

Also excluded herein is any loss, claim or expense of whatsoever nature directly or indirectly arising out of, contributed to, caused by, resulting from, or in connection with any action taken in controlling. preventing, suppressing, minimizing or in any way relating to the above. xxxvi. War: War (whether declared or not) and war like

occurrence or invasion, acts of foreign enemies. hostilities, civil war, rebellion, revolutions, insurrections, mutiny, military or usurped power, seizure, capture, arrest, restraints and detainment of all kinds. 4.2 Permanent Exclusion

#### A permanent exclusion will be applied on Pre-Existing

medical or physical condition or treatment of an Insured Person, if such exclusion is accepted by the Proposer and specifically mentioned in the Policy Schedule. This option, as per Company's underwriting policy, will be used for such condition(s) or treatment(s) that otherwise would have resulted in rejection of insurance coverage under this Policy to such Insured Person. The list of such diseases/conditions

#### **CLAIMS PROCEDURE**

(including the realization of premium by their respective due dates) in so far as they relate to anything to be done or complied with by the Policyholder or any Insured Person, including complying with the following steps, shall be the condition precedent to the admissibility of the Claim. Upon the discovery or happening of any Illness / Injury that

The fulfillment of the terms and conditions of this Policy

or treatments are specified as an Annexure-F

may give rise to a Claim under this Policy, then as a condition precedent to the admissibility of the Claim, the Policyholder/ Insured Person shall undertake the following: 5.1 Claims Intimation

In the event of any Illness or Injury or occurrence of any other contingency which has resulted in a Claim or may result in a Claim covered under the Policy, the Policyholder/ Insured Person, must notify the Company either at the call center or in writing immediately.

In the event of

- i. planned Hospitalization, the Company should be notified of such admission at least 48 hours prior to the planned date of admission.
- ii. Emergency Hospitalization, the Company should be notified of such admission within 24 hours of such admission.

The following details are to be provided to the Company at the time of intimation of Claim:

- i. Policy Number
- ii. Name of the Policyholder
- iii. Name of the Insured Person in whose relation the Claim is being lodged
- iv. Nature of Illness / Injury

- v. Name and address of the attending Medical Practitioner
- and Hospital
- vi. Date of Admission vii. Any other information as requested by the Company
- 5.2 Procedure for Cashless and Reimbursement of Claims i. Cashless: Cashless facility is available only at a
  - Network Hospital. The Insured Person can avail Cashless facility at the time of admission into any
  - Network Hospital, by presenting the health card as provided by the Company with this Policy, along with a valid photo identification proof (Voter ID card / Driving License / Passport / PAN Card / any other identity proof

To avail Cashless facility, the following procedure must be followed by the Policyholder/ Insured Pers a. Pre-authorization: Prior to Hospitalization, the

as approved by the Company).

- Policyholder/ Insured Person must call the call center of the Company and request authorization by way of submission of a completed Pre-authorization form at least 48 hours before a planned Hospitalization and in case of an Emergency
- situation, within 24 hours of Hospitalization. b. The Company will process the Policyholder's/ Insured Person's request for authorization after having obtained accurate and complete information for the Illness/ Injury for which Cashless facility for Hospitalization is sought by the Policyholder/ Insured Person and the Company will confirm such Cashless authorization / rejection in writing or by

other means.

- c. If the procedure above is followed and the Policyholder's/ Insured Person's request for Cashless facility is authorized, the Policyholder/ Insured Person will not be required to pay for the Hospitalization Expenses which are covered under this Policy and fall within the Company's liability (within the authorized limit). Original bills and
  - be left with the Network Hospital. d. The Company reserves the right to review each Claim for Hospitalization Expenses and coverage will be determined according to the terms and

evidence of treatment in respect of the same shall

- conditions of this Policy. The Policyholder/ Insured Person shall, in any event, be required to settle all other expenses, co-payment and / or deductibles (if applicable), directly with the Hospital. e. Cashless facility for Hospitalization Expenses shall
- be limited exclusively to Medical Expenses incurred for treatment undertaken in a Network Hospital for
  - Illness or Injury which are covered under the Policy. f. There can be instances where the Company may deny Cashless facility for Hospitalization due to insufficient Sum Insured or insufficient information to determine admissibility in which case the

Policyholder/Insured Person may be required to

reimbursement to the Company which will be considered subject to the Policy Terms & Conditions. The Policyholder/ Insured Person shall be required to submit the documents as mentioned in Clause 5.4 with

pay for the treatment and submit the Claim for

the Network Hospital. Note: Under Cashless facility, the Company may authorize upon

the Policyholder's / Insured Person's request for direct settlement of admissible Claim as per agreed charges & terms and conditions between Network Hospital and the

Company. In such cases, the Company will directly settle all eligible amounts as per the Policy Terms &Conditions with the Network Hospital to the extent the Claim is covered under the Policy. The Company, at its sole discretion, reserves the right to modify, add or restrict any Network Hospital for Cashless

services available under the Policy. Before availing the Cashless service, the Policyholder / Insured Person is required to check the applicable list of Network Hospital on the Company's website.

#### ii. Re-imbursement: In case of any Claim under the Benefits, where Cashless

Facility is not availed, the list of documents as mentioned in Clause 5.4 shall be provided by the Policyholder/Insured Person, immediately but not later than 15 days of discharge from the Hospital, at the Policyholder's/ Insured Person's expense to avail the Claim.

#### 5.3 Policyholder's / Insured Person's duty at the time of Claim The Policyholder / Insured Person must take reasonable

- steps or measure to avoid or minimize the quantum of any Claim that may be made under this Policy. ii Forthwith intimate / file / submit a Claim in accordance with
- Clause 5 of this Policy. iii. Forthwith pay the entire premium for the cover period in
- case of EMI applicable iv. If so requested by the Company, the Insured Person will have to submit himself for a medical examination by the
- Company's nominated Medical Practitioner as often as it considers reasonable and necessary. The cost of such examination will be borne by the Company The Policyholder/ Insured Person is required to check the
- applicable list of Network Hospitalization the Company's website or call center before availing the Cashless services vi. On occurrence of an event which will lead to a Claim under

this Policy, the Policyholder/ Insured Person shall:

- a. Allow the Medical Practitioner or any of the Company's representatives to inspect the medical and Hospitalization records, investigate the facts and
- examine the Insured Person. b. Assist and not hinder or prevent the Company's representatives in pursuance of their duties for ascertaining the admissibility of the Claim under the Policy.

option. 5.4 Claim Documents

The Policyholder / Insured Person shall submit to the Company/ Network Hospital (as applicable) the following documents for or in support of the Claim: Duly completed and signed Claim Form, in original

If the Policyholder / Insured Person does not comply

with the provisions of these conditions all benefits

under this Policy shall be forfeited at the Company's

- Medical Practitioner's referral letter advising Hospitalization

Original bills, receipts and discharge card from the

Medical Practitioner's prescription advising drugs / diagnostic tests / consultation

Original bills from pharmacy / chemists

Hospital / Medical Practitioner

submitted.

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- Original pathological / diagnostic test reports and payment receipts
- vii. Indoor case papers viii. Ambulance receipt and bill
  - First Information Report/ Final Police Report, if
  - applicable x. Post mortem report, if available
  - xi. Any other document as required by the Company to
- assess the Claim When original bills, receipts, prescriptions, reports and other

Note: Claim once paid under one Benefit cannot be paid again

documents are given to any other insurer or to the reimbursement

provider, verified photocopies attested by such other

insurer/reimbursement provider along with an original certificate

of the extent of payment received from them needs to be

- under any other Benefit. All invoices / bills should be in Insured Person's name. ii.

## 5.5 Proportionate Deductions

Subject to the other Terms and Conditions of this Policythe

by the Insured Person pertaining to a Hospitalization shall be proportionately reduced in deriving at the payable amount of the corresponding Claim, in the event of (as the case maybe): i. The Insured Person chooses a higher room category

Associate Medical Expenses (and the Room Rent) incurred

- than the category that is eligible as per the terms and conditions of the Policy. In this case, higher room category means a room category in which the room rent expenses charged by the Hospital is more expensive than the eligible room category as per the terms and conditions of the Policy. ii. The Insured Person chooses a room category in which
- the room rent charges are more than the applicable Sum Insured sub-limit (in percentage or Rupee terms) on the room rent as per the Policy terms and conditions.

In the above, Associate Medical Expense, means all admissible invoice break ups (or bill heads) of the Hospitalization Medical Expenses as mentioned in Benefit-2.1 (i.e. In-Patient Hospitalisation) barring the below mentioned expense break ups

- Cost of Pharmacy and Consumables
- ii. Cost of Implants and Medical Devices
- lii. Cost of Diagnostics

The proportional reduction will be done in a manner consistent with the below table:

Sr. No.	Header	Explanation
Α	Actual Medical Bills Incurred	As per submitted documents
В	Covered Medical Expenses	A – Any expense not covered under Policy Benefits
С	Actual Room Rent	Room Rent (Including items to be subsumed under Room Rent as defined under Annexure A)
D	Covered Medical Expenses which shall be subject to Proportionate Deduction	B - cost of Pharmacy and consumables, implants and medical devices and diagnostics
E	Claim after Proportionate Deduction	D * Eligible Room Rent Limit ÷ Actual Room Rent (If Actual Room Rent is within eligibility, ther no deduction to be applied [E=D])
F	Ground up claim amount	E + cost of Pharmacy and consumables, implants and medical device and diagnostics
G	Amount after Co-pay	F - Co-payment, if any
Н	Payable claim amount	G – Deductions for Policy Deductibles and Limits*

Proportionate Deduction is subject to the following:

- i. Apart from the Associate Medical Expenses, no other expenses will be proportionately reduced
- li. If the given Hospital do not follow differential billing or if there are items in the claim for which the Hospital do not follow differential billing, the Insurer shall not be proportionately reducing the Claims. This shall be applied in case of admissions in Government Hospitals and the Network Hospitals of the Insurer. iii. ICU charges shall not be proportionately reduced in all
- cases

#### 5.6 Payment Terms

- i. This Policy covers medical treatment taken within India. and payments under this Policy shall be made in Indian
- Rupees within India. ii. Claims shall not be admissible under this Policy unless the Company has been provided with the complete documentation / information which the Company has requested to establish its liability for the Claim, its circumstances and its quantum unless the Policyholder / Insured Person have complied with the obligations under this Policy.

- iii. The Company shall not indemnify the Policyholder / Insured Person for any period of Hospitalization of less than 24 hours except for the Day Care Treatment, the list of which is annexed as per Annexure D (List of Day Care Treatments).
- iv. The Sum Insured of the Insured Person shall be reduced by the amount payable / paid under the Benefit(s) and the balance shall be available as the Sum Insured for the unexpired Policy Period. v. The Company is not obliged to make payment for any
- Claim or that part of any Claim that could have been avoided or reduced if the Policyholder/ Insured Person could reasonably have minimized the costs incurred, or that is brought about or contributed to by the Policyholder/Insured Person failing to follow the directions, advice or guidance provided by a Medical Practitioner vi For Cashless Claims, the payment shall be made to the
  - Network Hospital whose discharge would be complete and final
- named in the Policy Schedule) and in case of no nominee at its discretion to any adult Insured Person in the Policy whose discharge shall be treated as full and final discharge of its liability under the Policy. viii. The Company will only be liable to pay for such Benefits

vii. For the Reimbursement Claims, the Company will pay the Policyholder. In the event of death of the Policyholder, the Company will pay the nominee (as

for which the Policyholder has specifically claimed in the Claim Form

#### **TERMS AND CONDITIONS**

#### 6.1 Disclosure to information norm

The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis-description or non-disclosure of any material fact by the Policyholder (Explanation: "Material facts" for the purpose of this policy

shall mean all relevant information sought by the company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk)

## 6.2 Condition Precedent to Admission of Liability

The terms and conditions of the Policy must be fulfilled by the Insured Person for the Company to make any payment for claim(s) arising under the policy.

#### 6.3 Claim Settlement (provision for Penal Interest)

- i. The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
  - ii. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the policyholder

from the date of receipt of last necessary document to the

date of payment of claim at a rate 2% above the bank rate.

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an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.

iii. However, where the circumstances of a claim warrant

iv. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim. 6.4 Complete Discharge

Any payment to the Policyholder, Insured Person or his/her nominees or his/ her legal representative or assignee or to the Hospital, as the case may be, for any benefit under the Policy shall be a valid discharge towards payment of claim by the Company to the extent of that amount for the

#### 6.5 Reasonable Care The Insured Person shall take all reasonable steps to

particular claim

safeguard the interests of the Insured Person against accidental loss or damage that may give rise to a claim. 6.6 Material change

## The Policyholder shall immediately notify the Company in

writing of any material change in the risk on account of change in occupation / business at his own expense and the Company may adjust the scope of cover and/or premium, if necessary, accordingly. 6.7 Records to be maintained

The Policyholder/ Insured Person shall keep an accurate record containing all relevant medical records and shall allow the Company or its representative(s) to inspect such records. The Policyholder/ Insured Person shall furnish such information as the Company may require under this Policy at any time during the Policy Period and up to three years after the policy expiration, or until final adjustment (if

6.8 No constructive Notice Any knowledge or information of any circumstance or condition in connection with the Insured Person in possession of any official of the Company shall not be notice to or be held to bind or prejudicially affect the Company notwithstanding subsequent acceptance of any premium.

any) and resolution of all Claims under this Policy.

## 6.9 Special Provisions

Any special provisions subject to which this Policy has been entered into and endorsed in the Policy or in any separate instrument shall be deemed to be part of this Policy and shall have effect accordingly.

## 6.10 Multiple Policies

- i. In case of multiple policies taken by an Insured Person during a period from one or more insurers to indemnify treatment costs, the Insured Person shall have the right to require a settlement of his/her claim in terms of any of
- his/her policies. In all such cases the insurer chosen by the Insured Person shall be obliged to settle the claim. as long as the claim is within the limits of and according to the terms of the chosen Policy. ii. Insured Person having multiple policies shall also have the right to prefer claims under this Policy for the amounts disallowed under any other Policy / Policies
- even if the Sum Insured is not exhausted. Then the Insurer shall independently settle the claim subject to the terms and conditions of this Policy. iii. If the amount to be claimed exceeds the sum insured under a single Policy, the Insured Person shall have the right to choose insurer from whom he/she wants to
- iv. Where an Insured Person has policies from more than one insurer to cover the same risk on indemnity basis. the Insured Person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen Policy

claim the balance amount.

such repayment to the insurer.

#### 6.11 Fraud

If any claim made by the Insured Person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the Insured Person or anyone acting on his/her behalf to obtain any benefit under this Policy, all benefits under this Policy and the premium paid shall be forfeited. Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/Policyholder(s), who has made that

particular claim, who shall be jointly and severally liable for

For the purpose of this clause, the expression "fraud"

means any of the following acts committed by the insured

person or by his agent or the hospital/doctor/any other party

acting on behalf of the Insured Person, with intent to

deceive the insurer or to induce the insurer to issue an

Insurance Policy: the suggestion, as a fact of that which is not true and which the Insured Person does not believe to be true:

- ii. the active concealment of a fact by the Insured Person
- having knowledge or belief of the fact;

claim and / or forfeit the policy benefits on the ground of Fraud, if the Insured Person / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the

- - iii. any other act fitted to deceive; and iv. any such act or omission as the law specially declares to be fraudulent The Company shall not repudiate the

fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer

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#### 6.12. Cancellation (other than Free-look) i. The Policyholder may cancel this policy by giving 15days'

written notice and in such an event, the Company shall refund premium for the unexpired policy period on short period basis as detailed below Period on risk % of Premium Refunded

1 onou on non	70	o	rtorunat	
Up to 1 month	759	%		
Up to 3 months	509	%		
Up to 6 months	259	%		
Exceeding six months	Nil			
Notwithstanding	anything	contained	herein	0

otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the insured person under the Policy. In case of demise of the Policyholder / Insured Person, this Policy shall continue till the end of Policy Period or next premium due whichever is earlier. In case the other

Insured Person want to continue with the same Policy.

the Company would renew the Policy providing all

continuity benefits, subject to there being atleast one

adult member as an Insured Person who would then become the Policyholder. This will be subject to the Company receiving a written application in this regard before Policy Period End Date. ii. The Company may cancel the Policy at any time on grounds of misrepresentation, non-disclosure of material facts, fraud by the Insured Person by giving 15 days' written notice. There would be no refund of

premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud 6.13 Cause of Action

be payable under this Policy unless the cause of action arises in India. All claims shall be payable in India and in Indian Rupees only.

## 6.14 Policy Disputes

Any and all disputes or differences under or in relation to validity, construction, interpretation and effect to this Policy shall be determined by the Indian Courts and subject to Indian law.

## 6.15 Withdrawal of Policy

- i. In the likelihood of this product being withdrawn in future, the Company will intimate the Insured Person
- about the same 90 days prior to expiry of the Policy. ii. Insured Person will have the option to migrate to similar health insurance product available with the Company at the time of renewal with all the accrued continuity benefits such as cumulative bonus, waiver of waiting period. as per IRDAI guidelines, provided the policy has been maintained without a break

## 6.16 Migration

Company by applying for migration of the Policy atleast 30

The Insured Person will have the option to migrate the Policy to other health insurance products/plans offered by the

days before the Policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any

health insurance product/plan offered by the Company, the Insured Person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on migration For Detailed Guidelines on migration, kindly refer the

IRDA/HLT/REG/CIR/003/012020, Dated-01012020)

6.17 Portability

The Insured Person will have the option to port the Policy to

www.irdai.gov.in(Circular

other insurers by applying to such insurer to port the entire Policy along with all the members of the family, if any, at least 45 days before, but not earlier than 60 days from the Policy renewal date as per IRDAI guidelines related to portability. If such person is presently covered and has been continuously covered without any lapses under any health insurance policy with an Indian General/Health insurer, the proposed Insured Person will get the accrued continuity benefits in

Waiting Periods as per IRDAI guidelines on portability.

For Detailed Guidelines on portability, kindly refer the

no look back to be applied. This period of eight years is

except for proven fraud and permanent exclusions specified

this Policy vis-à-vis the information contained in the Policy

www.irdai.gov.in (Circular-IRDA/HLT/REG/CIR/003/012020, dated 01012020) 6.18 Moratorium Period

After completion of eight continuous years under the Policy

called as Moratorium Period. The moratorium would be applicable for the Sums Insured of the first policy and subsequently completion of 8 continuous years would be applicable from date of enhancement of Sums Insured only on the enhanced limits. After the expiry of Moratorium Period no health insurance claim shall be contestable

in the policy contract. The policies would however be subject to all limits, sub limits, co-payments, deductibles as per the policy contract.

6.19 Overriding effect of Policy Schedule In case of any inconsistency in the terms and conditions in

Schedule, the information contained in the Policy Schedule shall prevail.

6.20 Floater Policy

Where the Policy is obtained on floater basis covering the

family members, the Sum Insured as specified in the Policy Schedule, shall be available to the Insured and all and any

one of the Insured Persons for one or more claims during the Policy Period, upto the limit of Sum Insured specified in

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the Policy Schedule. Where the Policy is issued on Floater basis, the Policy can cover only the Insured Person, his/her lawful spouse and 2 dependent children who are upto the age of 25 years. A Floater Policy cannot cover any other person apart from the above category of persons.

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#### 6.21 Pre-policy health check-up

The prospect whose medical test is conducted and for whom the company grants an insurance cover under this policy and whose name specifically appears as Insured Person in the Schedule, the Company shall be liable to reimburse 50% of the cost of such medicals conducted at the Company's designated centre 6.22 Free Look Period

The Free Look Period shall be applicable on new individual. health insurance policies and not on renewals or at the time of porting/migrating the policy. The Insured Person shall be allowed free look period of

fifteen days from date of receipt of the policy document to review the terms and conditions of the Policy, and to return the same if not acceptable.

If the Insured has not made any claim during the Free Look Period, the Insured shall be entitled to

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the insured person and the stamp duty charges or ii. where the risk has already commenced and the option
- of return of the policy is exercised by the insured person, a deduction towards the proportionate risk premium for period of cover or iii. Where only a part of the insurance coverage has commenced, such proportionate premium
- commensurate with the insurance coverage during such period; 6.23 Renewal of Policy The Policy shall ordinarily be renewable except on grounds

of fraud, misrepresentation by the Insured Person. The Company shall endeavor to give notice for

- renewal. However, the Company is not under obligation to give any notice for renewal.
- Renewal shall not be denied on the ground that the insured person had made a claim or claims in the preceding policy years.
- iii. Request for renewal along with the requisite premium shall be received by the Company before the end of the
- Policy Period iv. At the end of the Policy Period, the policy shall
- terminate and can be renewed within the Grace Period of 30 days to maintain continuity of benefits without break in policy. Coverage is not available during the grace period.
- v. No loading shall apply on renewals based on individual claims experience.
- vi. Renewal Discount equivalent to 5%, on cumulative basis, of renewal premium for each continuous claim free year will offered as No Claim Bonus subject to maximum upto 20%, where the Policy which is claim free & is renewed without a break. In case of claim all

6.24 Possibility of Revision of Terms of the Policy Including the Premium Rates The Company, with prior approval of IRDAI, may revise or

modify the terms of the policy including the premium rates. The Insured Person shall be notified three months before the changes are effected 6.25 Arbitration clause

# If any dispute or difference shall arise as to the quantum to

be paid under this Policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties thereto or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act 1996

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration, as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this Policy. It is hereby expressly stipulated and declared that it shall be

a condition precedent to any right of action or suit upon this Policy that the award by such arbitrator/arbitrators of the amount of the loss or damage shall be first obtained.

6.26 Limitation Period In no case whatsoever the Company shall be liable for any

Claim under this Policy, if the requirement of Clause 5 -Claims procedure above are not complied with, unless the Claim is the subject of pending action; it being expressly agreed and declared that if the Company shall disclaim liability for any Claim hereunder and such Claim shall not within 12 calendar months from the date of the disclaimer

have been made the subject matter of a suit in court of law

then the Claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable

This Policy constitutes the complete contract of Insurance.

6.27 Alterations in the Policy

hereunder.

No change or alteration shall be valid or effective unless approved in writing by the Company, which approval shall be evidenced by a written endorsement signed and stamped by the Company. However, change or alteration with respect to increase/ decrease of the Sum Insured shall be permissible only at the time of renewal of the Policy subject to underwriting decision of the Company

6.28 Communication Any communication meant for the Company must be in writing and be delivered to its address shown in the Policy Schedule. Any communication meant for the Policyholder will be sent by the Company to his last known address or the address as shown in the Policy Schedule. - 34 -

discount shall be forfeited at renewal

in writing and sent to the address specified in the Policy Schedule. Agents are not authorized to receive notices and declarations on the Company's behalf.

All notifications and declarations for the Company must be

Notice and instructions will be deemed served 10 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail.

#### 6.29 Nomination

The Policyholder is required at the inception of the Policy to make a nomination for the purpose of payment of claims under the Policy in the event of death of the Policyholder. Any change of nomination shall be communicated to the Company in writing and such change shall be effective only when an endorsement on the Policy is made. In the event of death of the Policyholder, the Company will pay the nominee (as named in the Policy Schedule / Policy Certificate/Endorsement (if any)) and in case there is no subsisting nominee, to the legal heirs or legal representatives of the policyholder whose discharge shall be treated as full and final discharge of its liability under the Policy

#### 6.30 Redressal of Grievance

In case of any grievance the Insured Person may contact the Company through

Website: www. Relianceada.com

Toll free: 1800-3009

Dedicated Senior Citizen helpline: 022-33834185 (paid line)

E-mail: rgicl.services@relianceada.com

Fax: +91 22 3303 4662 Courier: Any branch office, the correspondence address, during normal business hours.

Write to us at: Reliance General Insurance, Correspondence

Only) Correspondence Unit, Winway Building 2nd &3rd Floor,11/12 Block No-4,Old no-67,South Takogani,Indore(M.P) - 452001

Insured Person may also approach the grievance cell at any

of the Company's branches with the details of grievance.

If Insured Person is not satisfied with the redressal of

grievance through one of the above methods, Insured Person may contact the grievance officer at:

Grievance Redressal Officer

The Grievance Cell.

Reliance General Insurance Co. Limited

No. 1-89/3/B/40 to 42/ks/301, 3rd floor, Krishe Block,

Krishe Sapphire, Madhapur, Hyderabad - 500 081

Talistic Capplille, Madriapai, Tryderabad 000 001

Grievance Redressal officer email ID:

rgicl.headgrievances@relianceada.com

(For updated details of grievance officer, kindly refer the link.

https://reliance.general.co.in/Insurance/About -

Us/Grievance- Redressal.aspx

If Insured Person is not satisfied with the redressal of grievance through above methods, the Insured Person may also approach the office of Insurance Ombudsman of the respective area/region for redressal of grievance as per Insurance Ombudsman Rules 2017.

The contact details of the Insurance Ombudsman offices have been provided as Annexure-B

Grievance may also be lodged at IRDAI Integrated Grievance Management System https://igms. irda.qov. in/

Silver Plan

**Gold Plan** 

Standard Plan

## 7 COVERAGE SUMMARY

**Particulars** 

	Pass	Co	10r		
	Base				
In-patient Hospitalisation	Covers In-patient Hospitalisation up to the Sum Insured.				
Domiciliary Hospitalisation	Limited to 109 expenses income home which we hospitalisation	d for availir	ig Medi	cal treatment at	
Day care treatment	Covered as listed		I in Annexure D		
Pre- Hospitalisation Medical Expenses	30 days		60 days		60 days
Post- Hospitalisation Medical Expenses	60 days		90 days		90 days
Pre-Existing Disease coverage	5th Policy Yea Year onward		3rd Policy Year onward		3rd Policy onward
Critical Illness	Not covered		Not covered		Covered for an additional amount equivalent to the Sum Insured
Donor Expenses	Not covered		Covered within the Sum Insured limit		Covered within the Sum Insured limit
Cost of Health Check-up	Reimbursement of cost of medical check-up upto 1% of average Sum Insured for individual policies and upto 1.25% for Floater covers, once at the end of a block of four consecutive years provided there are no claims reported under the policies by any member, during the block.			vidual policies once at the ears provided	
Modern Treatment	Covered upto	50%	% of Sum Ir	sured	
	Value A	Adde	ed Covers		
Daily Hospitalisation Allowance	Not covered Not covered		ot covered	7 days day 4 case of Illness allowa	50 per day, upto s, starting from to day 10. In of listed Critical s, said ance will be ale upto 14
Nursing Allowance(Per day amount)	Not covered	Rs.250 per day for a maximum period of 5 days		Rs.300 per day for a maximum period of 5 days. In case of listed Critical Ilness, the said reimbursement	

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will be extended to maximum of 10 days

Ambulance Service (maximum of)  Recovery Benefit  Expenses on accompanying person(per day amount)  Nolumber 1	lot co les. 200 or a m eriod ubject sured hosp or a pe	vered  0/- per day aximum of days to to days	Cove perso than Rs. 1 Rs. 2 day fi maxii perio days Insur	or a mum d of 5	ase an alized f lump-s l be pai day f maxi	insured for more um of d.
Expenses on accompanying for person(per day amount)  In is for dd tii	s. 200 or a meriod ubject sured hosp or a pe	0/- per day aximum of 5 days t to d Person oitalized eriod of 5	Rs. 2 day for maxin periodays Insura	on is hospit 10 days, a 0,000/- wil 50/- per or a mum d of 5	alized f lump-s l be pai Rs. 3 day f maxi	for more um of d. 800/- per for a
accompanying person(per day amount) fc programment is in the second of t	or a meriod ubject sured hospor a period ays a	aximum of 5 days t to d Person oitalized eriod of 5	day for maxion perior days	or a mum d of 5	day f maxi	or a
Aggregate In:			Rs. 250/- per day for a maximum period of 5 days subject to Insured Person is hospitalized for a period of 5 days at a given time		Rs. 300/- per day for a maximum period of 5 days subject t Insured Perso is hospitalized for a period of 5 days at a given time	
Aggregate In:		Optional	Covers	i	•	
	um sured	Annual Aggregate Deductible limit (options)	Sum Insured	Annual Aggregate Deductible limit (options)	Sum Insured	Annual Aggregate Deductible limit (options)
	lakh	15000, 25000	1 lakh	15000, 25000	1 lakh	15000, 25000
21	lakhs	15000, 25000, 50000	2 lakhs	15000, 25000, 50000	2 lakhs	15000, 25000, 50000
31	lakhs	15000, 25000, 50000	3 lakhs	15000, 25000, 50000	3 lakhs	15000, 25000, 50000
41	lakhs	15000, 25000, 50000, 100000	4 lakhs	15000, 25000, 50000, 100000	4 lakhs	15000, 25000, 50000, 100000
51	lakhs	15000, 25000, 50000, 100000	5 lakhs	15000, 25000, 50000, 100000	5 lakhs	15000, 25000, 50000, 100000
25	Options:10% or 25% on each and every claim		Options:10% or 25% on each and every claim		Options:10% or 25% on each and every claim	
Room Rent Ro Limit No Su Rs wh	Change in Category of Room Rent Room capped to Finit Non-ICU: 2% of Sum Insured or Rs. 5000 whichever is Non-ICU to Page 100 which which we will be supported to Page 100 which will be supported to Page 100 which we will be supported to P		Category of Room capped to Non-ICU: 2% of Sum Insured or Rs. 5000 whichever is lower		Category of Room Room capped to Non- ICU: 2% of Sum Insured or Rs 5000 whichever is lower	
In: Rs wh	U:5% sured of s.10,00 nichevo wer	00	ICU:5% Insured Rs.10,0 whichev lower	00	ICU:5% Insured Rs.10,0 whichev lower	00

ANNEXURE - A					
t I - Items for which coverage is not available in the policy					
Sr. No	Item				
1	BABY FOOD				
2	BABY UTILITIES CHARGES				
3	BEAUTY SERVICES				
4	BELTS/ BRACES				
5	BUDS				
6	COLD PACK/HOT PACK				
7	CARRY BAGS				
8	EMAIL / INTERNET CHARGES				
9	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)				
10	LEGGING S				
11	LAUNDRY CHARGES				
12	MINERAL WATER				
13	SANITARY PAD				
14	TELEPHONE CHARGES				
15	GUEST SERVICES				
16	CREPE BANDAGE				
17	DIAPER OF ANY TYPE				
18	EYELET COLLAR				
19	SLINGS				
20	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES				
21	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED				
22	TELEVISION CHARGES				
23	SURCHARGES				
24	ATTENDANT CHARGES				
25	EXTRA DIET OF PATIENT (OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)				
26	BIRTH CERTIFICATE				
27	CERTIFICATE CHARGES				
28	COURIER CHARGES				
29	CONVEYANCE CHARGES				
30	MEDICAL CERTIFICATE				
31	MEDICAL RECORDS				
32	PHOTOCOPY ES CHARGES				
33	MORTUARY CHARGES				
34	WALKING AIDS CHARGES				
35	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)				
36	SPACER				
37	SPIROMETRE				
38	NEBULIZE R KIT				
39	STEAM INHALER				
40	ARMSLING				
	UIN: RELHLIP22185V042122				

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41	THERMOMETER
42	CERVICAL COLLAR
43	SPLINT
44	DIABETIC FOOT WEAR
45	KNEE BRACES (LONG/ SHORT/ HINGED)
46	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER
47	LUMBO SACRAL BELT
48	NIMBUS BED OR WATER OR AIR BED CHARGES
49	AMBULANCE COLLAR
50	AMBULANCE EQUIPMENT
51	ABDOMINAL BINDER
52	PRIVATE NURSES CHARGES - SPE CIAL NURSING CHARGES
53	SUGAR FREE TABLETS
54	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)
55	ECG ELECTRODES
56	GLOVES
57	NEBULISATION KIT
58	ANY KIT WITH NO DETAILS MENTIONED (DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC)
59	KIDNEY TRAY
60	MASK
61	OUNCE GLASS
62	OXYGEN MASK
63	PELVIC TRACTION BELT
64	PAN CAN
65	TROLLY COVER
66	UROMETER, URINE JUG
67	AMBULANCE
68	VASOFIX SAFETY

ist II - Ite	ms that are to be subsumed into Room Charges	
Sr. No	Item	
1	BABY CHARGES (UNLESS SPECIFIED/ INDICATED)	
2	HAND WASH	
3	SHOE COVER	
4	CAPS	
5	CRADLE CHARGES	
6	COMB	
7	EAU-DE-COLOGNE / ROOM FRESHNERS	
8	FOOT COVER	
9	GOWN	
10	SLIPPERS	
11	TISSUE PAPER	
12	TOOTH PASTE	
13	TOOTH BRUSH	
14	BED PAN	
15	FACE MASK	
16	FLEXI MASK	
17	7 HAND HOLDER	
18	8 SPUTUM CUP	
19	DISINFECTANT LOTIONS	
20	LUXURY TAX	
21	HVAC	
22	HOUSE KEEPING CHARGES	
23	AIR CONDITIONER CHARGES	
24	IM IV INJECTION CHARGES	
25	CLEAN SHEET	
26	BLANKET/WARMER BLANKET	
27	ADMISSION KIT	
28	DIABETIC CHART CHARGES	
29	DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES	
30	DISCHARGE PROCEDURE CHARGES	
31	DAILY CHART CHARGES	
32	ENTRANCE PASS / VISITORS PASS CHARGES	
33	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE	
34	FILE OPENING CHARGES	
35	INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)	
36	PATIENT IDENTIFICATION BAND / NAME TAG	
37	PULSEOXYMETER CHARGES	

#### List III - Items that are to be subsumed into Procedure Charges

	I
Sr. No	Item
1	HAIR REMOVAL CREAM
2	DISPOSABLES RAZORS CHARGES (for site preparations)
3	EYE PAD
4	EYE SHEILD
5	CAMERA COVER
6	DVD, CD CHARGES
7	GAUSE SOFT
8	GAUZE
9	WARD AND THEATRE BOOKING CHARGES
10	ARTHROSCOPY AND ENDOSCOPY INSTRUMENTS
11	MICROSCOPE COVER
12	SURGICAL BLADES, HARMONICSCALPEL, SHAVER
13	SURGICAL DRILL
14	EYE KIT
15	EYE DRAPE
16	X-RAY FILM
17	BOYLES APPARATUS CHARGES
18	COTTON
19	COTTON BANDAGE
20	SURGICAL TAPE
21	APRON
22	TORNIQUET

ORTHOBUNDLE, GYNAEC BUNDLE

List III - Items that are to be subsumed into costs of treatment				
Sr. No	Item			
1	ADMISSION/REGISTRATION CHARGES			
2	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE			
3	URINE CONTAINER			
4	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES			
5	BIPAP MACHINE			
6	CPAP/ CAPD EQUIPMENTS			
7	INFUSION PUMP - COST			
8	HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC			
9	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES			
10	HIV KIT			
11	ANTISEPTIC MOUTHWASH			
12	LOZENGES			

13	MOUTH PAINT
14	VACCINATION CHARGES
15	ALCOHOL SWABES
16	SCRUB SOLUTION/STERILLIUM
17	Glucometer & Strips
18	URINE BAG

#### Annexure D - List of Day Care Procedures

1.	Microsurgical	operations on	the middle ear

- 1. Stapedotomy to treat various lesions in middle ear
- 2. Revision of a stapedectomy
- 3. Other operations on the auditory ossicles
- Myringoplasty (post-aura/endaural approach aswell as simple Type -I Tympanoplasty) Tympanoplasty (closure of an eardrumperforation/ 5.
- reconstruction of the auditoryossicles) 6. Revision of a tympanoplasty
- 7. Other microsurgical operations on the middle ear
- 2. Other operations on the middle & internal ear
- 9 Myringotomy
- 10. Removal of a tympanic drain
  - Incision of the mastoid process and middle ear
- 12 Mastoidectomy
- Reconstruction of the middle ear
- Other excisions of the middle and inner ear
- Fenestration of the inner ear
- Revision of a fenestration of the inner ear
- 17. Incision (opening) and destruction (elimination) of the inner

- 18. Other operations on the middle and inner ear
- Removal of Keratosis Obturans
- Operations on the nose & the nasal sinuses 3.
- Excision and destruction of diseased tissue of thenose
- 21. Operations on the turbinates (nasal concha)
- Other operations on the nose
- 23 Nasal sinus aspiration Foreign body removal from nose
- 4. Operations on the eyes
- 24. Incision of tear glands
- 25.
- Other operations on the tear ducts
- Incision of diseased eyelids
- Correction of Eyelid Ptosis by Levator PalpebraeSuperioris Resection (bilateral)
- Correction of Eyelid Ptosis by Fascia Lata Graft(bilateral)
- Excision and destruction of diseased tissue of the evelid
- Operations on the canthus and epicanthus
- Corrective surgery for entropion and ectropion
- 32. Corrective surgery for blepharoptosis
- 33. Removal of a foreign body from the conjunctiva
- Removal of a foreign body from the cornea
- 35. Incision of the cornea
- 36. Operations for pterygium
  - Other operations on the cornea
- Removal of a foreign body from the lens of the eye 39 Removal of a foreign body from the posteriorchamber
- of the eve
- Removal of a foreign body from the orbit and eyeball
- Operation of cataract

4.3. Anterior Chamber Paracentesis / Cyclodiathemy / Cyclodyothrapy / Goriotomy / Trabeculotion y and Filtering and Allied Operations to treat glaucoma Filtering and Allied Operations to treat glaucoma Filtering and Allied Operations to treat glaucoma Filtering and Allied Operations to the Implant Gland G				
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<ul> <li>81. Trauma surgery and orthopaedics</li> <li>82. Incision on bone, septic and aseptic</li> <li>83. Closed reduction on fracture, luxation orepiphyseolysis with osteosynthesis</li> <li>44. Operations on the scrotum &amp; tunica vaginalis test</li> <li>131. Incision of the scrotum and tunica vaginalis testis</li> <li>132. Operation on a testicular hydrocele</li> <li>133. Excision and destruction of diseased scrotaltissue</li> <li>134. Other operations on the scrotum &amp; tunica vaginalis test</li> </ul>			1	
<ul> <li>82. Incision on bone, septic and aseptic</li> <li>83. Closed reduction on fracture, luxation orepiphyseolysis with osteosynthesis</li> <li>131. Incision of the scrotum and tunica vaginalis testis</li> <li>132. Operation on a testicular hydrocele</li> <li>133. Excision and destruction of diseased scrotaltissue</li> <li>134. Other operations on the scrotum and tunicavaginalis testis</li> </ul>			1	
<ul> <li>83. Closed reduction on fracture, luxation orepiphyseolysis with osteosynthesis</li> <li>132. Operation on a testicular hydrocele</li> <li>133. Excision and destruction of diseased scrotaltissue</li> <li>134. Other operations on the scrotum and tunicavaginalis t</li> </ul>			1	
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		osteosyntnesis	1	
			134.	Other operations on the scrotum and tunicavaginalis testis
43 44		43	1	

#### 15. Operations on the testes

- 135. Incision of the testes
- 136. Excision and destruction of diseased tissue of thetestes
- 137. Unilateral orchidectomy

139. Orchidopexy

- 138. Bilateral orchidectomy
- 140. Abdominal exploration in cryptorchidism
- 141. Surgical repositioning of an abdominal testis
- 142. Reconstruction of the testis
- 143. Implantation, exchange and removal of a
- testicularprosthesis 144. Other operations on the testis
- 16. Operations on the spermatic cord, epididymis und
- ductus deferens
- 145. Surgical treatment of a varicocele and a hydroceleof the
- spermatic cord
- 146. Excision in the area of the epididymis 147. Epididymectomy
- 17. Operations on the penis
- 148. Operations on the foreskin
- 149. Local excision and destruction of diseased tissueof the
- 150. Amputation of the penis
- 151. Other operations on the penis
- Operations on the urinary system
- 152. Cystoscopical removal of stones
- 153. Catheterisation of Bladder
- 19. **Other Operations**

penis

- 154. Lithotripsy 155. Coronary angiography
- 156. Biopsy of Temporal Artery for Various Lesions
- 157. External Arterio-venous Shunt 158. Haemodialysis
- 159. Radiotherapy for Cancer
- 160. Cancer Chemotherapy
- 161. Endoscopic polypectomy
- 20. Operations of bones and joints
- 162. Surgery for ligament tear
- 163. Surgery for meniscus tear
- 164. Surgery for hemoarthrosis/pyoarthrosis
- 165. Removal of fracture pins/nails
- 166. Removal of metal wire
- 167. Closed reduction on fracture, luxation
- 168. Reduction of dislocation under GA
- 169. Epiphyseolysis with osteosynthesis
- 170. Excision of Bursirtis
- 171. Tennis Elbow Release
- 172. Excision of Various Lesions in Coccyx

## ANNEXURE - F

Below mentioned Diseases maybe permanently excluded under the Policy in the case where such Diseases are Pre-Existing at the

Sr. No.	Disease	ICD Code
1	Sarcoidosis	D86.0-D86.9
2	Malignant Neoplasms	C00-C14 Malignant neoplasms of lip, oral cavity and pharynx,  • C15-C26 Malignant neoplasms of digestive organs, • C30-C39 Malignant neoplasms of respiratory and intrathoracic organs• C40-C41 Malignant neoplasms of bone and articular cartilage• C43-C44 Melanoma and other malignant neoplasms of skin • C45-C49 Malignant neoplasms of mesothelial and soft tissue • C50-C50 Malignant neoplasms of breast • C51-C58 Malignant neoplasms of female genital organs • C60-C63 Malignant neoplasms of female genital organs • C60-C68 Malignant neoplasms of urinary tract • C69-C72 Malignant neoplasms of winary tract • C69-C72 Malignant neoplasms of eye, brain and other parts of central nervous system • C73-C75 Malignant neoplasms of thyroid and other endocrine glands • C76-C80 Malignant neoplasms of ill-defined, other secondary and unspecified sites • C7A-C7A Malignant neuroendocrine tumours • C81-C96 Malignant neoplasms of lymphoid, hematopoietic and related tissue• D00-D09 In situ neoplasms • D10-D36 Benign neuroendocrine tumours • D37-D48 Neoplasms of unspecified behaviour
3	Epilepsy	G40 Epilepsy

			,			
4	Heart Ailment Congenital heart disease and valvular heart disease	I49 Other cardiac arrhythmias, (I20-I25)Ischemic heart diseases, I50 Heart failure, I42Cardiomyopathy; I05-I09 - Chronic rheumaticheart diseases. • Q20 Congenital malformations of cardiac chambers and connections • Q21 Congenital malformations of cardiac septa • Q22 Congenital malformations of pulmonary and tricuspid valves		7	Chronic Liver diseases	K70.0 To K74.6 Fibrosis and cirrhosis of liver; K71.7 - Toxic liver disease with fibrosis and cirrhosis of liver; K70.3 - Alcoholic cirrhosis of liver; B8.2 - K70 Alcoholic liver disease; Oesophageal varices in diseases classified elsewhere. K 70 to K 74.6 (Fibrosis, cirrhosis, alcoholic liver disease, CLD)
		Q23 Congenital malformations of aortic and mitral valves • Q24 Other congenital malformations of heart • Q25 Congenital malformations of great arteries		8	Pancreatic diseases	K85-Acute pancreatitis; (Q 45.0 to Q 45.1) Congenital conditions of pancreas, K 86.1 to K 86.8 - Chronic pancreatitis
		Q26 Congenital malformations of great veins • Q27 Other congenital malformations of peripheral vascular system • Q28 Other congenital malformations of circulatory system • 100-102 Acute rheumatic fever • 105-109     • Chronic rheumatic heart diseases Nonrheumatic mitral valve disorders mitral (valve):     • disease (105.9) • failure (105.8)     • stenosis (105.0). When of unspecified cause but with mention of: • diseases of aortic valve (108.0), • mitral stenosis or obstruction (105.0) when specified as congenital (Q23.2, Q23.3) when specified as rheumatic (105), 134.0Mitral (valve) insufficiency • Mitral (valve): incompetence /		9	Chronic Kidney disease	N17-N19) Renal failure; I12.0 - Hypertensive renal disease with renal failure; I12.9 Hypertensive renal disease without renal disease without renal failure; I13.1 - Hypertensive heart and renal disease with renal failure; I13.2 - Hypertensive heart and renal disease with both (congestive) heart failure and renal failure; N99.0 - Post procedural renal failure; O08.4 - Renal failure following abortion and ectopic and molar pregnancy; O90.4 - Postpartum acute renal failure; P96.0 - Congenital renal failure. Congenital malformations of the urinary system (Q 60 to Q64), diabetic nephropathy E14.2, N.083
		regurgitation - • NOS or of specified cause, except rheumatic, I 34.1to I34.9 - Valvular heart disease.		10	Hepatitis B	B16.0 - Acute hepatitis B with delta-agent (coinfection) with hepatic coma; B16.1 – Acute hepatitis B with delta-agent
5	Cerebrovascular disease (Stroke)	l67 Other cerebrovascular diseases, (l60-l69) Cerebrovascular diseases				(coinfection) without hepatic coma; B16.2 - Acute hepatitis B without delta-agent with hepatic
6	Inflammatory Bowel Diseases	K 50.0 to K 50.9 (including Crohn's and Ulcerative colitis) K50.0 - Crohn's disease of small intestine; K50.1 -Crohn's disease of large intestine; K50.8 - Other Crohn's disease; K50.9 - Crohn's disease, unspecified. K51.0 - Ulcerative (chronic) enterocolitis; K51.8 - Other ulcerative colitis; K51.9 -				coma; B16.9 – Acute hepatitis B without delta-agent and without hepatic coma; B17.0 – Acute delta- (super)infection of hepatitis B carrier; B18.0 - Chronic viral hepatitis B with delta-agent; B18.1 - Chronic viral hepatitis B without delta-agent;
		Ulcerative colitis, unspecified.		11	Alzheimer's Disease, Parkinson's Disease	G30.9 - Alzheimer's disease, unspecified; F00.9 - G30.9Dementia in Alzheimer's disease, unspecified, G20 - Parkinson's
						disease.

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2	Demyelinating disease	G.35 to G 37	ANNEXURE-B	
	Loss of Hearing	H90.0 - Conductive hearing loss,	Ombudsman Off	ice
		bilateral; H90.1 - Conductive hearing loss, unilateral with unrestricted hearing on the	Office Details	Jurisdiction
		contralateral side; H90.2 - Conductive hearing loss, unspecified; H90.3 - Sensorineural hearing loss, bilateral; H90.4 - Sensorineural hearing loss, unilateral with unrestricted hearing on the contralateral side; H90.6 - Mixed conductive and sensorineural hearing loss, bilateral; H90.7 - Mixed conductive and	Gujarat,UT of Dadra & Nagar Haveli,Daman and Diu	Office of the Insurance Ombudsman, 2nd floor, Ambica House, Near C.U. Shah College,5,Navyug Colony, Ashram Road ,Ahmedabad – 380 00 Tel.: 079 – 27546150/27546139 Fax: 079-27546142 Email: bimalokpal.ahmedabad@ecoi.co.in
		sensorineural hearing loss, unilateral with unrestricted hearing on the contralateral side; H90.8 - Mixed conductive and sensorineural hearing loss, unspecified; H91.0 - Ototoxic hearing loss; H91.9 - Hearing loss, unspecified	Karnataka.	Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57- 27-N-19 Ground Floor, 19/19, 24th Main Road JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@ecoi.co.in
	Papulosquamous disorder of the skin	L40 - L45 Papulosquamous disorder of the skin including psoriasis lichen planus	Madhya Pradesh Chattisgarh.	Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@ecoi.co.in
	Avascular necrosis (osteonecrosis)	M 87 to M 87.9		
			Orissa.	Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@ecoi.co.in
			Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh	Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floo Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@ecoi.co.in

Ombudsman Offic	е	Ombudsman Offic	ce
Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry).	Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664 Email: bimalokpal.chennai@ecoi.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands.	KOLKATA - Shri P. K. Rath Office of the Insurance Ombudsmar Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax: 033 - 22124341 Email: bimalokpal.kolkata@ecoi.co.
Delhi.	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23239633 / 23237532 Fax: 011 - 23230858 Email: bimalokpal.delhi@ecoi.co.in	Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli,	Shri Justice Anil Kumar Srivastav Office of the Insurance Ombudsmar 6th Floor, Jeevan Bhawan, Phase-II Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331
Assam, Meghalaya, Manipur, Mizoram, Armachal Pradesh, Nagaland and Tripura.	GUWAHATI - Shri Kiriti .B. Saha Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor,Nr. Panbazar over bridge, S.S. Road, Guwahati — 781001(ASSAM). Tel.: 0361 - 2632204 / 2602205 Email: bimalokpal.guwahati@ecoi.co.in		Fax: 0522 - 2231310 Email: bimalokpal.lucknow@ecoi.co
Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry.	Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 65504123 / 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@ecoi.co.in	Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur,	
Rajasthan.	JAIPUR - Smt. Sandhya Baliga Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005.	Chandauli, Ballia, Sidharathnagar.	MUMBAI -
	Tel.: 0141 - 2740363 Email: Bimalokpal.jaipur@ecoi.co.in	Mumbai Metropolitan Region	Shri Milind A. Kharat Office of the Insurance Ombudsman
Sikkim, Andaman & Nicobar Islands.  Ms Off 2nc Sh	ERNAKULAM -  Ms. Poonam Bodra  Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015.	excluding Navi Mumbai & Thane.	3rd Floor, Jeevan Seva Annexe, S. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@ecoi.co
	Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@ecoi.co.in		

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State of	NOIDA -
Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, utambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashgani, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.	Shri Chandra Shekhar Prasad Office of the Insurance Ombudsman Bhagwan Sahai Palace 4th Floor, M Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@ecoi.co.in
Bihar, Jharkhand.	PATNA - Shri N. K. Singh Office of the Insurance Ombudsman 1st Floor,, KalpanaArcade Building,, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@ecoi.co.in
Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.	PUNE - Shri Vinay Sah Office of the Insurance Ombudsman Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555 Email: bimalokpal.pune@ecoi.co.in